

ACT NO. XV OF 1937.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 5th April, 1937.)

An Act further to amend the Indian Army Act, 1911, for a certain purpose.

VIII of 1911. WHEREAS it is expedient further to amend the Indian Army Act, 1911, for the purpose herein-after appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Army (Amend- Short title.
ment) Act, 1937.

VIII of 1911. 2. In section 2 of the Indian Army Act, 1911,— Amendment of
section 2,
Act VIII of
1911.
(a) to clause (a) of sub-section (1) the following proviso shall be added, namely:—

“ Provided that a person holding a commission in the Army in India Reserve of Officers shall be so subject only when ordered on any duty or service for which he is liable as a member of such reserve force.”; and

(b) to sub-section (2) the following proviso shall be added, namely:—

“ Provided that an officer of the Indian Land Forces retired therefrom and appointed to the Indian Regular Reserve of Officers shall again become so subject when ordered on any duty or service for which he is liable as a member of such reserve force.”

*Applied to the Chittagong Hill-tracts with effect from 15.5.41, see Bengal
Govt. order no. 71 T.S. & 9.5-1941.*

Price anna 1 or 1½d.